

# High Court of Jammu and Kashmir

(Office of the Registrar General at Jammu)

## NOTIFICATION

No:- 1835/GS Dated: 14/03/18

**Subject:- "Scheme / Guidelines for the appointment of Research Assistant to Hon'ble the Chief Justice/ Hon'ble Judges in the High Court of Jammu and Kashmir.**

In exercise of the powers conferred by Section 108 of the Constitution of Jammu and Kashmir, Hon'ble the Chief Justice, High Court of Jammu and Kashmir, on recommendations of the Committee of Hon'ble Judges constituted in this regard, is pleased to modify / amend the "Scheme / Guidelines for the appointment of Research Assistant to Hon'ble Chief Justice / Hon'ble Judges in the High Court of Jammu and Kashmir" notified vide High Court Notification No. 578 dated 30.08.2016, as under:-

S.No.	Amended Rules
1.	<i>Clause 4 is recast as 'Age:-A Candidate must not be more than 33 years of age as on 1<sup>st</sup> January/1<sup>st</sup> July preceding the last date fixed for submission of application forms.'</i>
2.	<i>Clause 5(ii) is recast as</i> <i>'(ii) The candidate must be a Law Graduate (as on the date of appearing at interview) having a Bachelor's Degree in Law (including integrated Degree Course in law) from any School/ College/ University/ Institute established by Law in India and recognized by the Bar Council of India for enrolment as an Advocate possessing a minimum of 55% marks in aggregate at Law Graduation (including integrated Degree Course in Law) and should not have completed two years after enrolment as an Advocate.'</i>
3.	<i>Clause 6(i) is recast as ' Period of Assignment and De-assignment of</i>

	<p>Research Assistant:-  (i) Research Assistant shall be a contractual appointee and his/her engagement shall initially be for a period of one year from the date of taking up his/her assignment which term may be extended for a further period not exceeding one year, subject to satisfactory performance and good conduct, on the recommendation of the Chief Justice/Judge concerned/ the Committee of Judges or the Registrar Judicial of the Wing concerned on the basis of need.'</p>
4.	<p><i>Clause 7.(v) is recast as 'Personal Interview.-</i> The selection process shall consist of <i>viva voce</i>/personal interview of the candidates carrying a maximum of 50 marks. In this regard, the Chief Justice will constitute a Committee of two Judges to conduct such <i>viva voce</i>/personal interview of the eligible candidates wherein, in addition to general knowledge questions, the candidates will be asked questions relating to law and its research.</p> <p>(vi) The candidate must have absolute integrity, honesty and good moral character, for which he/she will submit certificate of two responsible persons at the time of interview.</p> <p>(vii) On the basis of the marks secured by the candidates in the interview, a merit list shall be drawn where-from the Committee of Judges will recommend the candidates, in order of merit, to be kept on the panel of Research Assistants for assignment. The merit list drawn will have one year validity from the date of its publication.</p> <p>(viii) The waiting list to be drawn shall also have one year validity.</p> <p>(ix) After receipt of the recommendations of the Committee, the Chief Justice will approve formation of a panel as per requirement for the assignment session and order for attachment of one Research Assistant to each of the Judges including the Chief Justice himself, according to seniority. The formal order in this regard shall, however, be issued by the Registry.'</p>
5.	<p><i>Clause 12(i) is recast as 'Honarium:-</i>(i) Each Research Assistant shall be paid a consolidated amount of Rs. 15,000/- (Rupees fifteen thousand only) per month as honorarium for his/her assignment subject to increase, if any sanctioned by the Government from time to time.'</p>

By order

(Sanjay Dhan)  
Registrar General

No:- 63186-202/GS Dated:- 14/03/18

Copy to the:-

1. Principal Secretary to the Hon'ble Chief Justice, High Court of Jammu and Kashmir.
2. Secretary to Hon'ble Mr. Justice \_\_\_\_\_  
.....for information of His Lordship.
3. Registrar Vigilance, High Court of J&k, Jammu for information.

4. Registrar Judicial, High Court of J&K Jammu/Srinagar for information and necessary action.
- ✓ 5. CPC e-Courts, High Court of J&K with the request to upload the notification on the Official website of the High Court.
6. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

Registrar General

14/3/18